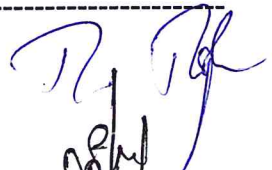
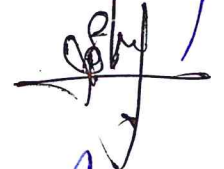



**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/164/2016
NAME OF THE PETITIONER(S) : Joseph Selvakumar
NAME OF THE RESPONDENT(S) : M/s Chandra Royal Inn Private Limited & 2 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	R. RAJESH	Counsel for R1 & R2	
2.	P. Stella Mary (for) K. Muthy.	Counsel for Petitioner	
3.	Ganesh & Ganesh	Counsel for R3	

ORDER

Counsel for both of the parties present along with their parties. There has been some proposal for settlement. After having heard both of the parties, it is understood that there is no possibility for any settlement in the near future. The Interim Order passed on 5/10/2016 is yet to be complied with by the petitioner. Therefore, the petitioner is directed to submit the compliance affidavit by next date of hearing and the employees being represented by R2 shall not be removed by the petitioner. The matter is posted for final arguments. Put up on 13/6/2017 at 10.30 A.M.


(Ch.Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)